

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 7

C.P. (IB)/1186(MB)2022

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **27.06.2024**

NAME OF THE PARTIES : **Catalyst Trusteeship Limited**

Vs

Radius Sumer Developers Private Limited

For FC : Adv. Harsh Moorjani, a/w Adv. Shobhana N & Adv. Shreya M
i/b Khaitan & Co.

For CD : Adv. Feroze Patel i/b Shanay Bafna

Section 7 of IBC

ORDER

Heard both the Counsel for FC and CD. Both the Counsel jointly submit that the parties have engaged in talks for settlement and commercial terms on which the settlement is to be done, is being considered by the FC. Allowed as a last chance for settlement, if settlement does not materialise before the next date of hearing, the matter will be finally heard and disposed of. **List on 19.07.2024 for reporting settlement/final hearing.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

RV